

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Civil Contempt Application 220 of 2003  
In  
Original Application No. 394 of 2003

Dated: This the 30th day of November, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J  
HON'BLE MRS. ROLI SRIVASTAVA, MEMBER-A

Nathoo Lal, Son of Late Kewal Ram,  
Mohalla Chunni, Chandausi, District-Moradabad.

...Applicant.

By Advocate: Smti. Mahima Kushwaha

Versus

1. Smt. Binita Roy,  
Secretary Ministry of Customs and Central Excise,  
North Block, New Delhi.
2. Sri. Karan Kumar Sharma,  
Commissioner Customs and Central  
Excise, Meerut - II & II.

....Respondents

By Advocate: Shri G.R. Gupta  
O R D E R

By Hon'ble Mrs. Meera Chhibber, Member-J

This Contempt Petition was filed by the applicant  
alleging disobedience of the directions given by this  
Court vide its order dated 05.05.2003 in O.A.394 of 2003 .

2. By the said order respondents were directed to  
complete the enquiry within a period of 4 months from  
the date of receipt of a copy of this order (page 25).

...pg 2/-



3. Respondents have filed their affidavit stating therein that they had filed Review Application against the order dated 05.05.2003, which was finally decided on 22.7.2004 whereby respondents had placed on record the correct facts in view of which matter was decided finally by observing as follows:-

" It is clarified that now that further inquiry has also been completed on 30.1.04, respondents shall process the case in accordance with rules and pass the final orders thereon expeditiously. "

4. It is, therefore, seen that the order dated 05.05.2003 has already been clarified by the Court in Review Application No. 01 of 2004, therefore, this contempt petition is rendered infructuous.

5. Accordingly this contempt petition is dismissed, notices issued to the respondents are discharged.



Member-A



Member-J

Brijesh/-